

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH**

**ORDER SHEET**

Original Application No. .... 168 of 2002

Applicant (s) ..... Pranabata Rout ..... Respondent (s) Union of India ....

Advocate for Applicant (s) M/s S. K. Swain ..... Advocate for Respondent (s) .....  
M. R. Mohanty

**NOTES OF THE REGISTRY****ORDERS OF THE TRIBUNAL**

I.P.O/B.D. for Rs.50/- filed  
 For Registration please.

*This  
1/4/02*  
 4/4/02

**REGISTER**

*for 1-4-2002  
by Registrar*

Order No.1, dated 5.4.2002

This matter was not in today's list. On being mentioned by Mr.S.K.Swain, the learned counsel for the petitioner, the matter is taken up today.

2. Heard Mr.S.K.Swain, the learned counsel for the petitioner and Mr.D.N.Mishra, the learned Standing Counsel (Railways) for the respondents. With consent of the learned counsel of both sides, this matter is taken up for final disposal at the stage of admission.

3. The applicant's husband, while continuing in service under Railways, breathed his last on 21.10.2001. No retiral benefits

*for Admonition & Dismissal  
order - Copy served.*

*Bench*  
 4/4/02

2 04/16/02

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Postal requirements for  
notice along with

Copy for  
The copy of order  
of 5.4.02 and the  
O.A. issued to all the  
respondents by Regd. with  
A.D. Posts.

The same copy of  
order issued to the  
counsel for both sides.

~~Ar. 1/1/02~~  
S.C.

12/1/02

having been granted to the applicant, the widow of the Railway employee, she has approached this Tribunal in the present O.A.. It is the case of the applicant that all connected papers have already been submitted and yet no heed is being paid to provide pensionary benefits.

4. Retiral benefits and family pension are no bounty and are earned by an employee while serving his master. In the present case, statutory provisions are also there to provide retiral benefits and family pension. In the said premises, this O.A. is disposed of with a direction to the respondents to make payment of the retiral benefits and family pension to the applicant within two months from the date of receipt of copy of this order. Because of the peculiar circumstances involved in this case, I am granting two months time and in no circumstances, extension of time shall be granted.

Send copies of this order along with copies of the O.A. to the respondents at the cost of the applicant. The Advocate for the applicant, Mr. Swain, undertakes to file required postages for transmission of copies of this order and O.A. to the respondents by Registered Post with A.D.

~~5/4/02~~  
(M.R.MOHANTY)

MEMBER (JUDICIAL)